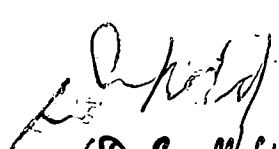
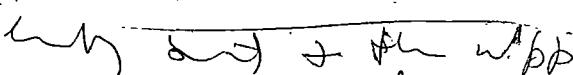


C. A. T. Bench, JAIPUR

Date of Order	Orders
12.10.93	None present on behalf of the petitioner We have perused the M.P. for restoration of the O.A. Even during the course of hearing of the M.P. for restoration of the O.A. none is present on behalf of the applicant though the case was taken in the second round. In the interest of justice the M.P. is accepted on the condition that the applicant shall deposit in the the Court Rs. 500/- as costs to the respondents within one month. In case the cost is not deposited within one month the M.P. shall stand rejected and if the cost is deposited within the stipulated period the O.A. may be restored to its original position and listed for direction on 24.11.93  (P. P. Srivastava) M(A)  (D. L. Mehta) Vice-Chairman  Crd & imp. Bd (M.B.M.) und 7625 & 7630 Ord 15653 4